### एक हाथ गंवा चुकी मीनाक्षी को मिलेगी मदद : 6.22 लाख रुपए देगा ...

https://www.navodayatimes.in/news/crime-plus/meenakshi-who-has-lost-one-hand-will-get-help-electricity-department-will-give-rs-6-22-lakh/182898/

हाईटेंशन लाइन की चपेट में आकर अपना एक हाथ गंवा चुकी मीनाक्षी को अब 6.22 लाख रुपए की आर्थिक मदद मिलेगी। राष्ट्रीय मानवाधिकार आयोग द्वारा इस प्रकरण में उत्तर प्रदेश पावर कारपोरेशन के मुख्य प्रबंध निदेशक (सीएमडी) और गाजियाबाद के पुलिस अधीक्षक (एसपी) को समन जारी कर 18 अक्तूबर को तलब किया गया है। इसके पहले बिजली विभाग एकाएक एक्शन में आ गया है। विभाग ने मीनाक्षी की आर्थिक सहायता के प्रस्ताव को मंजूरी दे दी है।

हाईटेंशन लाइन के कारण गंवाना पड़ा एक हाथ

नंदग्राम थाना क्षेत्र के हरवंश नगर में रिक्शा चालक नंदू सपरिवार रहता है। फरवरी 2021 में नंदू की बेटी मीनाक्षी (13) मेरठ रोड के पास हाईटेंशन लाइन की चपेट में आ गई थी। हादसे में पीड़िता की जान जाते-जाते बची थी, मगर उसे अपना एक हाथ गंवाना पड़ा था। दिल्ली के सफदरजंग अस्पताल में पीड़िता का उपचार चला था। बिजली विभाग की लापरवाही के कारण यह दुर्घटना घटी थी। हादसे के उपरांत पीड़ित परिवार को पुलिस और बिजली विभाग से फौरी मदद नहीं मिल पाई थी। करीब 6 माह पूर्व यह मामला राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में पहुंचा। मानवाधिकार कार्यकर्ता राजीव कुमार शर्मा ने एनएचआरसी में शिकायत दर्ज कराई थी। विगत 10 अगस्त 2021 को मानवाधिकार आयोग ने मीनाक्षी केस में कोई कार्रवाई न होने और मुआवजा न दिए जाने पर गहरी नाराजगी जताई थी.

### सीएमडी और एसपी की होनी है पेशी

यही नहीं यूपी पावर कारपोरेशन के सीएमडी और गाजियाबाद के एसपी को समन जारी कर 18 अक्तूबर को आयोग में पेश होने का फरमान जारी किया था। इस बीच विभाग हरकत में आ गया है। विद्युत नगरीय वितरण मंडल (तृतीय) गाजियाबाद के अधीक्षण अभियंता सुनील कपूर ने मीनाक्षी को 6.22 लाख रुपए की आर्थिक मदद उपलब्ध कराने की स्वीकृति प्रदान कर दी है। विभागीय जांच समिति की जांच रिपोर्ट के आधार पर यह राशि रिलीज की जा रही है। वहीं, याचिका कर्ता राजीव कुमार शर्मा का कहना है कि 6 माह के संघर्ष के उपरांत मीनाक्षी को आर्थिक मदद मिलने का रास्ता साफ हो सका है। बता दें कि गाजियाबाद में हाईटेंशन लाइन की वजह से अक्सर कोई न कोई जानलेवा हादसा होता रहता है।

## Alleged post-poll violence: HC pulls up Bengal govt for not compensating victims

https://www.hindustantimes.com/india-news/alleged-post-poll-violence-hc-pulls-up-bengal-govt-for-not-compensating-victims-101633346107037-amp.html

The Calcutta high court on Monday pulled up the West Bengal government for its failure in compensating the victims of the alleged post-poll violence in the state this year even as the Central Bureau of Investigation (CBI) filed a status report of its investigation into the violence. "This shows a total casual attitude of the State in a serious matter," said a division bench of acting Chief Justice Rajesh Bindal and Justice Rajarshi Bharadwaj

A five-judge high court bench in August ordered separate probes by the CBI and a three-member Special Investigation Team (SIT) of the state police into the alleged violence. The court also directed the government to process the compensation for the victims of the violence.

The bench said to date, the CBI has filed 40 first information reports and charge sheets related to seven of the cases.

The CBI on Monday filed the first status report of the probe that the high court is monitoring.

The bench also objected to the state government's move to appoint 10 Indian Police Service officers to assist the SIT. The government told the court the officers were appointed after due consultation with the SIT members even though it failed to produce the minutes of the meeting in this regard. "No minutes of the meeting of SIT is on record," the bench said. It added Manjula Chellur, a former chief justice of the high court who would head the SIT, was not taken into confidence before the officers were appointed.

#### Spent bullets could not be recovered: Clues team official

https://timesofindia.indiatimes.com/city/hyderabad/spent-bullets-could-not-be-recovered-clues-team-official/articleshow/86761668.cms

Assistant director of Clues team, N Venkanna, on Monday deposed before the SC-appointed commission and said despite their best efforts no spent bullets could be recovered from the site of alleged encounter. Venkanna said his team assisted investigating officer J Surender Reddy, additional DCP of SIT in collecting 19 spent cartridges (shell casings) of 9mm pistols, AK-47,SLR rifles, two 9 mm pistols, cotton swabs of blood stains from the spot where bodies of the deceased were found and cotton swabs from the palms of Arif and Chennakeshavulu to collect gunshot residue. The team also recorded 25 videos and 51 photos from alleged encounter site. The panel had posed multiple questions on whether the spot from where police party opened fire at the rape and murder case accused was cordoned off. Venkanna said the spot where the bodies of the four accused were lying had been cordoned off but the spot from where police opened fire was initially not secured but on his advice, the IO secured that spot too.

Despite scouring the alleged encounter site for several hours, their team could not find any spent bullets from the spot and as per his advise, a police team used sieve and even deployed BD squad to find spent bullets but none were found. Venkanna said that he did not have any information from the IO pertaining to the number of rounds fired at the alleged encounter site. As Venkanna also stated that GSR was collected using cotton ear buds and distilled water, the panel asked him whether he knew that as per NHRC guidelines for collection of GSR from victims in police firing cases, only hand wash method of GSR collection is permissible and not any other method. Venkanna stated that he was unaware of such guidelines or forensic guide for crime investigators of National Institute of Criminology and Forensic Science which mentions cotton bud method is the least preferred method in collection of GSR and collection with cotton bud should only be done with five per cent nitric acid solution.

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### Lakhimpur: Killing Raj going on in UP, claims Mamata

http://www.millenniumpost.in/kolkata/lakhimpur-killing-raj-going-on-in-up-claims-mamata-455075

A day after recording a landslide victory in the Bhabanipur bypoll, Chief Minister Mamata Banerjee on Monday condemned the violence at Lakhimpur Kheri and slammed BJP and the Yogi Adityanath government by stating that the country was witnessing 'autocracy' and 'killing Raj' in Uttar Pradesh instead of 'Ram Rajya'. "A killing Raj is going on instead of Ram Rajya as promised by them," Banerjee said after paying a visit to a gurdwara in Bhabanipur. She described the incident at Lakhimpur Kheri as most unfortunate and assured that she would always stand beside the farmers in solidarity. Trinamool Congress (TMC) has sent a team comprising the party's five MPs — Dr Kakoli Ghosh Dastidar, Pratima Mondol, Sushmita Dev, Abir Ranjan Biswas and Dola Sen — to Lakhimpur Kheri. Banerjee added that the Centre should send a team of National Human Rights Commission (NHRC) to UP where crimes were conducted regularly. "NHRC team was sent to Bengal deliberately to malign the state. There is absolute peace here. Send a team to the state where killing, encounter and murder happens every now and then," she said, adding "what a barbaric incident. Such a thing cannot be allowed to happen". Also Read - North 24-Pgns launches drive to spread awareness on dengue "BJP-led states are specialists in clamping prohibitory order under Section 144 CrPC to stop leaders of Opposition parties from reaching the venue. Our teams were not allowed to meet the people affected by NRC in Assam and the members of the bereaved family in Hathras. In Tripura, they also stopped leaders from visiting the area. This cannot continue," she said. Earlier in the day, Banerjee along with Abhishek Banerjee, the party's national secretary, visited Sitala Mandir and offered prayers. Her purpose was to thank the voters of the area who had voted for her in great numbers and ensured her victory by a record margin in the by-election. The temple is situated at Kansaripara in ward 71. She had visited the temple during her campaign in the bypoll. Women blew conch shells and showered petals on her while many presented flower bouquets and even gifted her an 'uttariya'. Also Read - Substantial dip in cases, only 601 reported in a day She also walked down to a gurdwara situated close to SSKM Hospital and offered prayers. People stood on both sides of Harish Mukherjee Road and welcomed her. She waved and acknowledged their respect with folded hands. Meanwhile, the state Parliamentary Affairs department has written to Governor Jagdeep Dhankhar requesting him to conduct the oath-taking ceremony of Mamata Banerjee as an MLA at the state Assembly on October 7 before noon. The two newlyelected MLAs — Amirul Islam from Jangipur and Jakir Hossain from Samserganj would also be taking the oath on October 7. The Parliamentary Affairs department had to write to the Governor to conduct the oath-taking ceremony as the power for the same conferred on the Speaker Biman Bandyopadhyay was withdrawn in mid-September.

The Indian Express/ Outlook India/ The Economic Times

# Bengal post-poll violence: CBI, SIT submit probe progress reports before Calcutta HC

https://indianexpress.com/article/cities/kolkata/bengal-post-poll-violence-cbi-sit-probe-calcutta-hc-7551356/

https://www.outlookindia.com/newsscroll/postpoll-violence-cbi-sit-submit-probe-progress-reports-before-cal-hc/2172397

https://economictimes.indiatimes.com/news/politics-and-nation/post-poll-violence-cbi-sit-submit-probe-progress-reports-before-calcutta-high-court/articleshow/86751161.cms

The CBI and a special investigation team (SIT) of the West Bengal Police on Monday filed status reports before the Calcutta High Court on the ongoing probe into cases of post-poll violence in the state.

The reports were submitted in sealed covers before a division bench comprising Acting Chief Justice Rajesh Bindal and Justice Rajarshi Bharadwaj.

The bench fixed the matter for further hearing on November 8.

A five-judge bench presided by the acting chief justice had on August 19 ordered a CBI investigation into cases of alleged murder and crimes against women, including rape and attempt to rape, in the aftermath of the assembly elections earlier this year.

Passing a judgement in the PILs seeking an independent probe into alleged violence following the assembly elections, the court had also ordered the constitution of an SIT, comprising three IPS officers of the West Bengal cadre, for monitoring the investigation in all other cases.

The bench, which has I P Mukerji, Harish Tandon, Soumen Sen and Subrata Talukdar as its other members, directed that both the investigations will be monitored by the high court and ordered the CBI and the SIT to submit their status reports before it.

It later appointed Justice (retd) Manjula Chellur, a former chief justice of Kerala High Court, Calcutta High Court and Bombay High Court, to "overview" the functioning of the SIT.

The court had further directed that the matter would be placed before a division bench on October 4 for further hearing.

A fact-finding committee into allegations of human rights violations in post-poll violence formed by the NHRC chairman on the order of the high court had on July 13 submitted its final report to the five-judge bench.

### INDIAN EXPRESS, Online, 5.10.2021

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The bench had also ordered the West Bengal government to pay compensation to the victims of crime as per the policy of the state, after due verification, and directed that the amount be directly transferred to their bank accounts.

Free Press Journal/ Deccan Herald

## **CBI, SIT submit probe progress reports on Bengal post poll violence before Calcutta High Court**

https://www.freepressjournal.in/india/fpj-legal-cbi-sit-submit-probe-progress-reports-on-bengal-post-poll-violence-before-calcutta-high-court

https://www.deccanherald.com/national/east-and-northeast/cbi-sit-file-status-report-before-calcutta-high-court-on-post-poll-violence-1037115.html

The CBI and a special investigation team (SIT) on Monday filed status reports on the ongoing probe into cases of post-poll violence before the Calcutta High Court. The reports were submitted in sealed covers before a division bench of Acting Chief Justice Rajesh Bindal and Justice Rajarshi Bharadwaj. The bench fixed the matter for further hearing on November 8.

The Calcutta high court had, on August 19, ordered that probe into cases of alleged rape and murder in the aftermath of the assembly elections be held by the CBI, taking note of an NHRC report on cases of alleged murder and crimes against women, including rape and attempt to rape, in the aftermath of the assembly elections earlier this year.

Passing a judgement in the PILs seeking an independent probe into alleged violence following the assembly elections, the court had also ordered the constitution of an SIT, comprising three IPS officers of the West Bengal cadre, for monitoring the investigation in all other cases.

The bench, which has I P Mukerji, Harish Tandon, Soumen Sen and Subrata Talukdar as its other members, directed that both the investigations will be monitored by the high court and ordered the CBI and the SIT to submit their status reports before it.

The central agency has so far filed 34 FIRs, and made three arrests in connection with the post-poll violence cases - two in Nadia and one in North 24 Parganas.

The bench had also ordered the West Bengal government to pay compensation to the victims of crime as per the policy of the state, after due verification, and directed that the amount be directly transferred to their bank accounts.

It later appointed Justice (retd) Manjula Chellur, a former chief justice of Kerala High Court, Calcutta High Court and Bombay High Court, to "overview" the functioning of the SIT. The court had further directed that the matter would be placed before a division bench on October 4 for further hearing.

## NHRC asks Odisha DGP to submit ATR on alleged police atrocities on demonstrators at Bhariguda

http://www.uniindia.com/nhrc-asks-odisha-dgp-to-submit-atr-on-alleged-police-atrocities-on-demonstrators-at-bhariguda/east/news/2524304.html

The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from Odisha DGP within four weeks on the alleged police atrocities on demonstrators agitating against the Mega drinking water Supply project in river Kharsrota at Bhariguda under Rajkanika Tehsil of the district. Adjudicating a petition filed by Rights Activist Pratap Chandra Mohanty, the NHRC in its order passed on October 1 last asked the DGP to intimate the Commission within four weeks if any, notice or order has been received in the matter from the State Human Rights Commission. People of the area have been protesting against the project as they said the project would seriously affect the bio diversity of the Bhitarkanika National park and make the Kharsrota river dry. Mr Mohanty, in his petition alleged that on the basis of an FIR lodged by the project Senior Executive Adminstrator Shiba Prasad Biswal on August 12 last Rajkanika Police registered cases against over 800 local people and arrested 24 persons including several innocent people in the midnight u/s 395,307,427 ,436,511 ,452,34 & 4- Prevention of damage to public property Act 1984 without making any inquiry to suppress the agitation. Mr Mohanty said the women members of a family moved from door to door and begged money to perform the last rites of a member of their family after two earning members (two brothers)of the family were arrested by police even though they did not participate in the agitation and their younger brother committed suicide after failing to release them on bail. Mr Mohanty, appealed to the NHRC to intervene in the matter and direct Odisha Chief Secretary to order a high level enquiry into incident and provide adequate security to victims. He also urged the NHRC to direct the Chief Secretary to pay a compensation of Rs 20, lakh to the wife of the man who committed suicide.

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### Police excesses against Kharashrota agitators

https://www.dailypioneer.com/2021/state-editions/police-excesses-against-kharashrota-agitators.html

The National Human Rights Commission (NHRC) has sought an Action-Taken Report (ATR) within four weeks from the Odisha Director General of Police (DGP) on the alleged police atrocities on the demonstrators when they were agitating against Kharashrota drinking water project in Kenndrapada district.

The NHRC passed the order taking cognisance of a petition filed by a rights activist Pratap Chandra Mohanty.

The petitioner Mohanty knocked at the doors of the national human rights body based on a news item published in 'The Pioneer' on September 20, 2021captioned, "Kendrapada women beg for last rights of kin."

He alleged alleging that a heart rendering case has come to the fore where women members of the family of Arirudha Malik and Sudhakar Malik, along with their minor kids were seen begging door to door in the locality for collecting money to perform the last rites of one of their deceased family members as the duo was arrested by police and put behind bars while agitating against the water supply project.

Mohanty alleged that the Kendrapada police based on the FIR of Shiba Prasad Biswal, an employee of the executing agency of the project had arrested 24 persons including some innocent ones. Two notorious were criminals were listed as witnesses.

He appealed to the NHRC to intervene into the matter and to direct the Odisha Chief Secretary for high-level probe into arrest of the agitators and compensation of Rs 20 lakh to be paid to the widow of Rabindra Malik, who committed suicide due to the mental stress because of the incident.

### एनएचआरसी ने पुलिस महानिदेशक से कार्रवाई रिपोर्ट जमा करने को कहा

http://www.univarta.com/news/other-states/story/2524379.html

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने केन्द्रपा ड़ा जि ले की रा जकनि का तहसील के अंतर्गत भा रि गुड़ा में खरसरो टा नदी में मेगा पेयजल आपूर्ति परि यो जना के खि ला फ प्रदर्शन कर रहे प्रदर्शनका रि यों पर किथ त पुलि स अत्या चार पर पुलि स महा नि देशक से चार सप्ता ह में का रेवा ई रि पो र्ट (एटीआर) मां गी है। मा नवा धि का र का र्यकर्ता प्रता प चंद्र मो हंती द्वारा दायर एक या चि का पर सुनवा ई करते हुए मा नवा धि का र आयो ग ने 1 अक्टूबर को पा रि त अपने आदेश में पुलि स महा नि देशक को कहा कि अगर उन्हें ऐसा यदि को ई नो टि स या आदेश रा ज्य मा नवा धि का र आयो ग से प्रा प्त हुआ है तो चार सप्ता ह में आयो ग को इस संबंध में सूचि त कि या जाना चाहिए।

### जांच तेज: सीएए हिंसा की जांच को मेरठ पहुंची मानवाधिकार आयोग की टीम

https://www.livehindustan.com/uttar-pradesh/meerut/story-investigation-intensified-human-rights-commission-team-reached-meerut-to-investigate-caa-violence-4740591.html

मेरठ में करीब दो साल पूर्व हुई नागरिकता संशोधन कानून (सीएए) की हिंसा की जांच के लिए सोमवार शाम राष्ट्रीय मानवाधिकार आयोग की पांच सदस्यीय टीम शहर में आ गई है। टीम मंगलवार से सात अक्तूबर तक शहर में सीएए हिंसा की जांच करेगी। उस समय के अधिकारियों से आयोग की टीम पूछताछ करेगी।

सीएए को लेकर 2019 में हुई हिंसा को लेकर कुछ लोगों ने मानवाधिकार आयोग में शिकायत की थी। पुलिस, प्रशासन पर उत्पीड़न का आरोप लगाया गया है। आरोपों का संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग के चेयरमैन ने एसएसपी अनुपम शर्मा के नेतृत्व में पांच सदस्यीय टीम का गठन किया है। टीम का सुबह से पुलिस, प्रशासन के अधिकारी इंतजार कर रहे थे। शाम में टीम एसएसपी के नेतृत्व में मेरठ पहुंची। टीम के अधिकारियों को दो स्थानों पर ठहराया गया है। राज्यपाल के दौरे के कारण टीम के कार्यक्रम को गोपनीय रखा जा रहा है। राज्यपाल छह से आठ अक्तूबर तक मेरठ में रहेंगी। इस दौरान मानवाधिकार आयोग की टीम भी पांच, छह और सात अक्तूबर को मेरठ में रहकर जांच करेगी।

#### सीएलएफ की अध्यक्ष बनीं वारेश

सोमवार शाम टीम आने के बाद कुछ अधिकारियों से विचार-विमर्श किया गया। मंगलवार से टीम विस्तृत जांच करेगी। मौका-मुआयना करने भी टीम के अधिकारी जाएंगे। पुलिस, प्रशासन के संबंधित अधिकारियों को आयोग के निर्देश के तहत पूर्व में ही सूचना दी जा चुकी है। संबंधित अधिकारियों से पूछताछ करेगी। बयान भी दर्ज किए जाएंगे।

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## Post-poll violence: HC unhappy as govt lawyer has no info on compliance of compensation order

https://www.outlookindia.com/newsscroll/postpoll-violence-hc-unhappy-as-govt-lawyer-has-no-info-on-compliance-of-compensation-order/2172864

The Calcutta High Court on Monday expressed displeasure at the West Bengal government"s lawyer having no information on compliance of its order to the administration to pay compensation to victims of post-poll violence, observing that it displays a "total casual attitude in a serious matter."

The CBI and a Special Investigation Team (SIT) of the West Bengal Police submitted separate status reports before the court on the progress of investigation in cases of post-poll violence in the state as per an order of a five-judge bench on August 19.

A division bench comprising Acting Chief Justice Rajesh Bindal and Justice Rajarshi Bharadwaj noted that the counsel appearing for the state does not have any information on compliance with a direction by the five-judge bench that ordered the West Bengal government to take immediate action to pay compensation to the victims of crime as per the state"s policy.

The counsel representing the state sought time to inform the court on the issue.

"This apparently shows total casual attitude in a serious matter," the bench observed.

The division bench also noted that Justice Manjula Chellur, retired chief justice of Calcutta High Court, who had been requested by this court to monitor working of the SIT, had not been taken into confidence in the state government"s decision to spare the services of 10 additional IPS officers to assist the SIT comprising three senior IPS officers of West Bengal cadre.

The bench further said the report submitted by the SIT does not reflect any request by it to spare the services of the 10 IPS officers and certain other officers to assist it for different zones of the state and the West Bengal government had taken the decision on its own.

"It further transpires from the report that certain advocates have been appointed as legal advisers to advise on various issues with each of the zonal teams. Even for that purpose Justice Chellur has not been taken into confidence," the division bench said.

The bench said the status report of the CBI states that 40 FIRs have been filed by it so far in connection with post-poll violence cases and charge-sheets have been filed in seven cases after investigation.

A five-judge bench presided by the Acting Chief Justice had on August 19 ordered a CBI investigation into all cases of alleged murder and crime against women regarding rape or attempt to rape in post-poll violence in West Bengal.

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Page No. 0, Size:(0)cms X (0)cms.

Passing judgement in PILs seeking independent probe in alleged violence in the state following the state assembly elections, the bench had ordered the constitution of a Special Investigation Team (SIT) comprising three IPS officers of West Bengal cadre for monitoring probe in all other cases.

The bench, also comprising justices I P Mukerji, Harish Tandon, Soumen Sen and Subrata Talukdar directed that both the investigations will be monitored by the high court and ordered the CBI and the SIT to submit their status report before it within six weeks from date.

The bench had ordered the West Bengal government to pay compensation to the victims of crime as per the policy of the state, after due verification and directed that the amount would be directly transferred to their bank accounts.

It had directed that the matter would be placed for hearing before a division bench on October 4 for further hearing.

A fact-finding committee into allegations of human rights violations in post-poll violence formed by the NHRC chairman on the order of the high court had on July 13 submitted its final report to the five-judge bench.